

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

14

T.C.P No. 146/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)



SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.06.2017

NAME OF THE PARTIES:

Labdhi Enterprise.
V/s.
BVG India Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
14	Devasanku Dasan	Advocate for Petitioner	
14	Ganesh M. Misal	Adv. for Respondent	

ORDER

TCP No. 146/ I&BP/NCLT/MB/MAH/2017

First Call : Passed over for withdrawal memo is to be filed.

Second Call: On the withdrawal memo filed by the Petitioner Counsel on the ground that settlement has been arrived at, at request of the Petitioner Counsel, this Petition is dismissed as withdrawn.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)